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Gujarat	Ahmedabad Metro Rail Project	35.96	10773.00	Approved.
Uttar Pradesh	Lucknow Metro Rail Project Phase-1A	22.878	6928.00	“In principle” approval has been given.

Metro Rail projects are considered in the Central Government depending upon the proposals received from the State Governments. However, consideration of the proposals and their sanction depends upon a number of parameters namely, the project justification, viability, availability of resources, relative prioritization, etc. Central Government supports development of public transport including Metro Rail Projects in line with National Urban Transport Policy (NUTP), 2006.

Perpetual lease right for plots in Delhi

2172. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has granted perpetual lease rights to the allottees and subsequent purchaser of residential plots distributed under 20-Point Programme in Delhi;

(b) whether Deputy Commissioners (South and South-West) have completed the process of granting perpetual lease right to the subsequent purchaser of residential plots, if so, details thereof and if not, reasons therefor and by which date the said process will be completed; and

(c) the reasons for Municipal Corporations of Delhi not sanctioning building plans of residential plots distributed under 20-Point Programme and owned by subsequent purchasers measuring less than 100 sq. metre ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT [SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]: (a) No, Sir.

(b) As per the information received from Revenue Department, Government of National Capital Territory of Delhi no time limit can be stated.

(c) Building Departments of Municipal Corporations of Delhi consider application for sanction of building plans which are in conformity with Building Bye Laws 1983, Master Plan of Delhi 2021 and Delhi Municipal Act 1957.